In The Central Administrative Tribunal Jaipur Bench, Jaipur

OA./TA/MP. No...../199 Union of India Versus D.R. Bher-

Date of Order

Orders

14-8-1997

MA No. 219 /97 (OA No. 235/93)

Mr. V.S.Gurjar, counsel for the applicants in the MA (official respondents in the OA)

This is a Misc. Application seeking extension of time of four months for implementing the Tribunal's order dated 13-1-1997.

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Issue notice of this Misc. Application to the applicant in the OA returnable on 29-9-1997.

(Ratan Prakash) Judicial Member

Administrative Member

12 D. No.

29-9-1997

Mr. V.S.Gurjar, counsel for the applicants in the MA (official respondents in the QA)

This is a Misc. Application filed by the official respondents in OA No.238/93 praying for 4 months' time for implementing the order of the Tribunal passed in the Aforesaid OA on 13-1-1997. Notice of this MA was issued to the applicantin the QA but no reply has been filed. The MA was filed on 1-8-1997. In the circumstances, after hearing the learned counsel for the official respondents in the OA i.e. applicants in the MA, we grant further 2 months' time to the official respondents in the OA to implement the Tribunal's order dated 13-1-1997. In other words, the order of the Tribunal shall be complied with by 1st December, 1997. The MA stands disposed of accordingly.

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(O.P.Jherma)

Administrative Member

Krishna) Vice Chairman